

**THE HYDERABAD HINDU WOMEN'S RIGHTS TO  
PROPERTY (EXTENSION TO AGRICULTURAL  
LAND) ACT, 1954.**

**No. XXXII OF 1954.**

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**Preamble.**

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PROPERTY (EXTENSION TO AGRICULTURAL LAND)  
ACT, 1954.**

**No. XXXII OF 1954.**

*An Act to extend the application of the Hindu Women's Rights to Property Act, 1937 (Central Act No. XVIII of 1937) to Agricultural Land.*

Whereas it is expedient to extend the application of the Preamble.  
Hindu Women's Rights to Property Act, 1937) Central Act  
No. XVIII of 1937) to agricultural Land;

Be it enacted in the Fifth Year of Our Republic as  
follows :—

1. (1) This Act may be called the Hyderabad Hindu Short title and  
Women's Rights to Property (Extension to Agricultural Land) extent.  
Act, 1954.

(2) It extends to the whole of the State of Hyder-  
abad.

2. The term 'property' in the Hindu Women's Rights Term 'property'  
to Property Act, 1937, as in force in the State of Hyderabad, in Central Act  
shall include agricultural land; No. XVIII of  
1937 to include  
Agricultural land.

Provided that nothing in this Act shall affect any rule  
of succession prescribed for tenant's rights in Agricultural  
land by any special law for the time being in force.

